



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 213
IB-95/ND/2021

New IA- 4411/2023 IA-3694/2023

IN THE MATTER OF:

M/s. RN Khemka Enterprises Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Persuasive Realcon Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 21.08.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Rakesh Wadhwa for FC

For the Respondent :

**For the RP : Adv. Vinod Kr. Chaurasia along with Mr. Rakesh
Kumar Jain**

ORDER

IA-4411/2023: In view of the averments made therein, **IA-4411/2023 is allowed** and **IB-95/ND/2021 is dismissed as withdrawn.** The CD is released from the rigours of CIRP and allowed to function from its Board. The IRP stands relieved of its duties.

IA-3694/2023: In view of the order passed in IA-4411/2023, the IA has become infructuous and disposed of accordingly.

**Sd/-
(L. N. GUPTA)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**